



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 1212/2017/LBR.

Thiruvananthapuram, 11th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Alex George, Managing Director, Highplast Industries, Kumbanad, Kadapra P. O., Thiruvalla-689 547 (2) Sri Mathew George, Managing Director, AGC Mercantile Private Limited, Kadapra P. O., Kumbanad-689 547 and the workman of the above referred establishment Sri Devarajan, Muringachirayil (Tharayil Veedu), Kurichimuttom P. O., Ezhikkad, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Devarajan, Muringachirayil (Tharayil Veedu), Kurichimuttom P. O., Ezhikkad, by (i) Sri Alex George, Managing Director, Highplast Industries, Kumbanad, Kadapra P. O., Kumbanad-689 547 (ii) Sri Mathew George, Managing Director, AGC Mercantile Private Limited, Kadapra P. O., Kumbanad is justifiable or not? If not what relief the worker is entitled to?

(2)

G. O. (Rt.) No. 1213/2017/LBR.

Thiruvananthapuram, 11th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, United Electrical Industries Ltd., Pallimukku, Kollam and the workman of the above referred establishment represented by Advt. B. K. Jayamohan, Working President, United Electrical Industries Employees Association (A.I.T.U.C.), Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Kollam. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the demand of union for uniform working time for entire workers of United Electrical Industries Ltd., Pallimukku, Kollam is sustainable? If yes to what extent the present working hours is to be modified?

(3)

G. O. (Rt.) No. 1214/2017/LBR.

Thiruvananthapuram, 11th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Proprietor Team Telecom, 2nd Floor, Said Muhammed Complex, C. P. Ummer Road, Kochi-35 and the workman of the above referred establishment Sri Anilkumar, K. S., Parakkal (Kottanad), Kanjirakkad, Rayonpuram P. O., Ernakulam-683 543 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Anilkumar, K. S., Varification Executive by the management of team Telecom Kochi is justifiable or not? If not, what are the relief he is entitled to?

(4)

G. O. (Rt.) No. 1215/2017/LBR.

Thiruvananthapuram, 11th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Chief Executive Officer, Spectrum Softtech Solutions Private Limited, Mahakavi G. Road, Kochi-682 011 and the workman of the above referred establishment Smt. Vasanthakumari, Kulathil Memuri, Kadmmannitta P. O., Pathanamthitta-689 649 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. Vasanthakumari by the Management Spectrum Softtech Solutions Private Limited, Mahakavi G. Road, Kochi-682 011 is justifiable or not? If not, what are the reliefs she is entitled to?

(5)

G. O. (Rt.) No. 1216/2017/LBR.

Thiruvananthapuram, 11th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Vinitha Belraj, Managing Partner, Balakrishna Traders, Convent Road Vadayattukotta, Kollam-691 001(2) Belraj Balakrishnan, Partner, TRWA-73, Kovilkonam Annex, Thottam, Mangad P. O., Thiruvananthapuram-695 009 and the workman of the above referred establishment Sri Selvaraj, R., Saravana Bhavan, Excel Nagar 15A, Thevalli, Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Selvaraj, R., Sales Executive by the management of Balakrishna Traders, Convent Road Vadayattukotta, Kollam is justifiable or not? If not what relief the worker is entitled to?

(6)

G. O. (Rt.) No. 1217/2017/LBR.

Thiruvananthapuram, 11th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Praveen Kumar, Managing Director, Anantheswara Motors Pvt. Ltd., Thatamala P. O., Kollam and the workmen, of the above referred establishment represented by Sri Venugopal, General Secretary, Kollam District Motor and Mechanical Workers Union, C.I.T.U. Bhavan, Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri G. Syam Kumar, driver by the management of Anantheswara Motors Pvt. Ltd., Pallimukku, Kollam is justifiable or not? If not, what relief the worker is entitled to ?

(7)

G. O. (Rt.) No. 1218/2017/LBR.

Thiruvananthapuram, 11th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Club Secretary, Trivandrum Club, Vazhuthacaud, Thiruvananthapuram-695 010 and the workman of the above referred establishment Sri S. Binu, B. S. Bhavan, Thennoor, Vellayani, Nemom P. O., Thiruvananthapuram-20 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the dismissal from employment to Sri S. Binu, Wash boy of Trivandrum Club, Vazhuthacaud, by its management is justifiable? If not what relief he is entitled to get?

(8)

G. O. (Rt.) No. 1219/2017/LBR.

Thiruvananthapuram, 11th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Santhosh, S., S. M. Textiles, Mullakkal, Alappuzha, (2) Sri D. Sreeraman Nair, S. M. Textiles, Mullakkal, Alappuzha, (3) Sri Suresh, S., S. M. Textiles Mullakkal, Alappuzha (4) Smt. Sarasamma, S. M. Textiles, Mullakkal, Alappuzha and Smt. Jayanthi Kumari, Puthenpurakkal, Thirumala Ward, Alappuzha in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. Jayanthi Kumari, Sales Girl, S. M. Textiles, Mullakkal, Alappuzha by its Management is justifiable or not? If not what is the relief she is entitled to?

(9)

G. O. (Rt.) No. 1220/2017/LBR.

Thiruvananthapuram, 11th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Club Secretary, Trivandrum Club, Vazhuthacaud, Thiruvananthapuram-695 010 and the workman of the above referred establishment Sri Vishnu, M., Kavuvilakeezhevedu, Ookode P. O., Balaramapuram, Thiruvananthapuram-20 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the dismissal from employment of Shri. M. Vishnu, Wash boy of Trivandrum Club, Vazhuthacaud by its management is justifiable? If not what relief he is entitled to get?

(10)

G. O. (Rt.) No. 1222/2017/LBR.

Thiruvananthapuram, 11th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Proprietor, A.B.S. Crusher Industries, Puthiyadam, Vayaykal, Kottarakkara, Kollam and the workmen of the above referred represented by the Secretary, Kottarakkara Taluk Head Load & General Workers Union C.I.T.U., HO Kottarakkara, Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to drivers Sri G. Retna Kumar, Sri S. Vinod Kumar and Welder Sri A. Rajendran by the management of ABS Crusher Industries, Vayayakal, Kottarakkara, Kollam is justifiable or not? If not what relief they are entitled to?

(11)

ANNEXURE

G. O. (Rt.) No. 1223/2017/LBR.

Thiruvananthapuram, 11th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Francis, Proprietor, Praveen Industries and Saw Mill, Thirumala Bhagam P. O., Manakodam, Thuravoor, Cherthala and the workmen of the above referred establishment represented by the General Secretary, Cherthala Taluk Saw Mill and Timber Depot Workers Union (AITUC), C. G. Smarakam, Pattanakad P. O., Cherthala in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Alappuzha. The Industrial tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Surendran, Wood Cutter in Praveen Industries and Saw Mill, Thirumala Bhagam P. O., Thuravoor, Cherthala by Sri Francis, Proprietor, is justifiable or not? If not what is the relief he is entitled to”?

(12)

G. O. (Rt.) No. 1236/2017/LBR.

Thiruvananthapuram, 15th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Smt. Sukumari Amma, Ayush Ayurveda Hospital, Parakkal, Muttill, Wayanad and the workman of the above referred establishment Sri Vipin, O. V., Orumidavil House, Athirattukunnu P. O., Kenichira, Wayanad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

“Whether the termination of service of Sri Vipin, O. V., Therapist, Ayush Ayurveda Hospital, Parakkal, Muttill, Wayanad is Justifiable or not? If not what relief he is entitled to”?

(13)

G. O. (Rt.) No. 1240/2017/LBR.

Thiruvananthapuram, 15th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Koyamutty s/o Muhammed Haji, Chakkaliparambil House, Thirunavaya P. O. Kadhanagadi, Malappuram-673 601 and the workmen of the above referred establishment represented by the (1) Sri Subrahmanian, President, Kerala Sawmill Workers Federation (KSWF) Malappuram District Committee Office (AITUC), Kottappadi, Malappuram (2) Sri Muhammed Kutty s/o Alavikutty, Pookkalathu House, Kaippuram, Thiruvegappura (via), Pattambi, Palakkad-679 308 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Muhammed Kutty s/o Alavikutty, Pookkalathu House, Kaippuram, Palakkad District-679 308 by the employer, Sri Koyamutty s/o Muhammed Haji, Chakkaliparambil House, Thirunavaya P. O., Malappuram District is Justifiable or not? If not, what are the relief he is entitled to”?

By order of the Governor,

SONIA WASHINGTON,

Deputy Secretary to Government.